

IN THE COURT OF SH. SUNIL RAHA: ADJ. OF
Central District, Tis Hazari Courts, Delhi.

05.05.2020

present:

SHARDA DEVI of Arun Kumar & Anr.

ld Counsel for the plaintiff.

Defendant no-1 in person.

Proceedings was conducted through video-
Conferencing.

It is submitted on behalf of the plaintiff
that she is the mother of defendant no-1
& mother in law of defendant no-2.

It is further submitted that defendants
have been living separately in the rental
accommodation since August 2019 as per the
rent agreement, however they have been
harrasing and interfering the peaceful
possession of the plaintiff, who is staying
in the suit property being the owner
of the same.

It is further submitted on behalf of the plaintiff that on 14.4.2020, the defendants have forcibly entered into the suit property and the PRA was called but the police have stalled them to approach the Court and for this reason, the suit was filed with an application 4035 R/20 CPC. It is urged on behalf of the plaintiff that plaintiff is residing with her husband in the suit property and suffering from various ailments and prayed that interim relief may kindly be granted in favour of the plaintiff restraining defendants to enter into the suit property forcibly or illegally till the next date of hearing.

On the other hand, Defendant no. 1 appearing in person and also on behalf of the defendant no. 2, who is stated to be his wife.

Defendant no. 1 has submitted that he has been working and won't be able to come again during the lockdown and requested that some date after lockdown be given.

Same is not objected by counsel
for the plaintiff but urged that
some interim relief be ~~not~~ ^{be} granted till the next date of hearing.

Heard.

In view of the submission made on
behalf of the parties, since the dispute
is between the family members.
Plaintiff is residing in the suit property
along with her husband and defendants
are residing separately.

Plaintiff is the mother of defendant
no. 1 & mother in law of defendant no. 2.

In order to maintain the cordial relations
between them and to avoid the multiplicity
of litigation, defendants are hereby
restrained from entering the suit

property bearing no. 170, Goli Bandook
wall, Ajmeri Gate, Delhi - 110006 forcibly
or illegally and not to disturb the
peaceful possession of the plaintiff
till the next date of hearing. i.e. 21/05/2020.
Copy of the order is given dash to the
parties as per rules.

Scd
Sd/-
105-05 Central Dist
113 Nagar Court, Delhi